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12.01 hrs.

PAPERS LAID ON THE TABLE

Title: Papers laid on the Table by members/Ministers.

MR. SPEAKER: Now papers to be laid.

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF SHIPPING (SHRI T.R. BAALU): Sir, I beg to lay on the Table--

(1)(i) A copy of the Annual Accounts (Hindi and English versions) of the Tariff Authority for Major Ports, Mumbai, for the year 2001-2002, together with Audit Report thereon.

(ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Tariff Authority for Major Ports, Mumbai, for the year 2001-2002.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SURESH PACHAURI): Sir, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (3) of section 14 of the Central Vigilance Commission Act, 2003:-

(1) Annual Report of the Central Vigilance Commission, New Delhi, for the year 2002.

(2) Annual Report of the Central Vigilance Commission, New Delhi, for the year 2003.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): Sir, I beg to lay on the Table--

(1)(i) A copy of the Annual Report (Hindi and English versions) of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2002-2003.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3)(i) A copy of the Annual Report (Hindi and English versions) of the Pharmacy Council of India, New Delhi, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmacy Council of India, New Delhi, for the year 2002-2003.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Nursing Council, New Delhi, for the year 2002-2003.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7)(i) A copy of the Annual Report (Hindi and English versions) of the National Board of Examinations, New Delhi, for the year 1999-2000, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Board of Examinations, New Delhi, for the year 1999-2000.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9)(i) A copy of the Annual Report (Hindi and English versions) of the National Board of Examinations, New Delhi, for the year 2000-2001, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Board of Examinations, New Delhi, for the year 2000-2001.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11)(i) A copy of the Annual Report (Hindi and English versions) of the National Board of Examinations, New Delhi, for the year 2001-2002, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Board of Examinations, New Delhi, for the year 2001-2002.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Indian Medicines Pharmaceutical Corporation Limited, Mohan, for the year 2000-2001.

(ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Mohan, for the year 2000-2001, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15) A copy of the Notification No. S.O. 238 (E) (Hindi and English versions) published in Gazette of India dated the 25th February, 2004 appointing the 1st day of May, 2004 as the date on which various sections mentioned therein of the Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003 shall come into force, issued under section 1 of the said Act.

(16) A copy of the Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 137 in Gazette of India dated the 25th February, 2004 under sub-section (3) of section 31 of the Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003.

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS & INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): Sir, I beg to lay on the Table a copy of the Telecom Regulatory Authority of India (Officers and Staff Appointment) (3rd Amendment) Regulation, 2004 (Hindi and English versions) published in Notification No. 5-4/2000-A & L (Vol. II) in Gazette of India dated the 24th June, 2004 under section 37 of the Telecom Regulatory Authority of India Act, 1997.

THE MINISTER OF ROAD TRANSPORT & HIGHWAYS AND MINISTER OF SHIPPING (SHRI T.R. BAALU): Sir, on behalf of Shri K.H. Muniappa, I beg to lay on the Table--

(1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

(i) S.O. 715 (E) published in Gazette of India dated the 22nd June, 2004 making certain amendments in the Notification No. S.R.O. 1181 dated the 4th April, 1957.

(ii) S.O. 735 (E) published in Gazette of India dated the 24th June, 2004 making certain amendments in the Notification No. S.O. 716 (E) dated the 21st August, 1998.

(iii) S.O. 736 (E) published in Gazette of India dated the 24th June, 2004 making certain amendments in the Notification No. S.O. 717 (E) dated the 21st August, 1998.

(iv) S.O. 798 (E) published in Gazette of India dated the 5th July, 2004 making certain amendments in the Notification No. S.O. 382 (E) dated the 3rd May, 2001.

(2) A copy each of the following Notifications (Hindi and English versions) issued under section 11 of the National Highways Authority of India Act, 1988:-

(i) S.O. 716 (E) published in Gazette of India dated the 22nd June 2004 regarding entrustment of Bridges mentioned therein on National Highways Nos. 24 and 87 to the National Highways Authority of India.

(ii) S.O. 717 (E) published in Gazette of India dated the 22nd June 2004 regarding entrustment of stretches mentioned therein of National Highway No. 53 to the National Highways Authority of India.

(iii) S.O. 759 (E) published in Gazette of India dated the 1st July, 2004 regarding entrustment of stretches mentioned therein of National Highway No. 7A to the National Highways Authority of India.

MR. SPEAKER: Hon. Minister, Mr. Baalu, please see that notice is given. Next time, I would not allow.

SHRI T.R. BAALU: I am sorry, Sir.

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI M.V. RAJASEKHARAN): Sir, I beg to lay on the Table--

(1) A copy of the Annual Report (Hindi and English versions) of the Construction Industry Development Council, New Delhi, for the year 2003-2004, alongwith Audited Accounts.

(2) A copy of the Review (Hindi and English versions) by the Government of the working of the Construction Industry Development Council, New Delhi, for the year 2003-2004.

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI PRITHVIRAJ CHAVAN): Sir, I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

1. Memorandum of Understanding between the Uranium Corporation of India Limited and the Department of Atomic Energy, for the year 2004-2005.
- (2) Memorandum of Understanding between the Nuclear Power Corporation of India Limited and the Department of Atomic Energy, for the year 2004-2005.
- (3) Memorandum of Understanding between the Electronics Corporation of India Limited and the Department of Atomic Energy, for the year 2004-2005.
4. Memorandum of Understanding between the Indian Rare Earths Limited and the Department of Atomic Energy, for the year 2004-2005.

15.30 hrs.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): Sir, on behalf of Shri P. Chidambaram, I beg to lay on the Table –

1. A copy of the Notification No.82/2004-Customs (Hindi and English versions) published in Gazette of India dated the 18th August, 2004, together with an Explanatory Memorandum making certain amendments in the Notification No.21/2002-Cus., dated the 1st March, 2002, so as to reduce effective rates of Customs duty on petrol, diesel, kerosene (for PDS) and LPG with effect from 18.8.2004 under section 159 of the Customs Act, 1962.
 2. A copy of the Notification No.44/2004-Central Excise (Hindi and English versions) published in Gazette of India dated the 18th August, 2004, together with an Explanatory Memorandum making certain amendments in the Notification No.6/2002-CE dated the 1st March, 2002, so as to reduce effective rates of Excise duty on petrol, diesel and kerosene (for PDS) with effect from 18.8.2004 under sub-section (2) of section 38 of the Central Excise Act, 1944.
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